

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH**

O.A. No. 103 of 06

(Signature)
Date of order : 24.6.08

C O R A M

**Hon'ble Ms. Sadhna Srivastava, Member (J)
Hon'ble Mrs. Manjulika Gautam, Member (A)**

Vijay Bhatnagar, S/o Late Shri Jagdamba Prasad, at present Principal, K.V. Garhara, Barauni, District – Begusarai.

....Applicant

By Advocate : Shri G. Bose

Vs.

1. The Union of India through the Commissioner, Kendriya Vidyalaya Sangathan, 18 Industrial Area, Shahid Jeet Singh Marg, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18 Industrial Area, Shahid Jeet Singh Marg, New Delhi.
3. Shri M.M. Lal [retired Asstt. Commissioner], inquiry officer, D- 163, Ashok Vihar, Phase – I, New Delhi.

....Respondents

By Advocate : Shri G.K. Agarwal.

O R D E R [Oral]

S. Srivastava. M [J]:- By means of this OA the applicant seeks a direction to quash the order dated 23.1.06 as contained in Annexure A/1 passed by the inquiry officer directing the applicant to attend the inquiry at chennai on 20.2.06. Further, there is a prayer to dispose of his representation dated 18.10.05 as at Annexure A/10 filed by the applicant.

2. At the out-set, Shri G. Bose, learned counsel for the applicant submits that aggrieved by the charge sheet dated 20.7.04 the applicant filed a

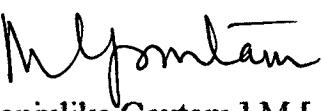
(Signature)

representation dated 18.10.05 as contained in Annexure A/10 for withdrawal of the same before the Commissioner, KVS, New Delhi, which is still pending. Therefore, he prays that a direction be issued to decide the above representation.

3. Shri G.K. Agarwal, learned counsel for the respondents is also not in a position to inform the Tribunal whether the aforesaid representation has been disposed of or not.

4. Keeping in view the submissions made by learned counsel for the respondents, we are of the opinion that if the inquiry has not yet been completed, the representation filed by the applicant dated 18.10.05 as contained in Annexure A/10 be considered by the Commissioner, KVS, New Delhi and the same be decided by passing speaking order within one month of the receipt of copy of this order.

5. The OA stands disposed of, accordingly, without expressing any opinion on the merit of the case. No order as to the costs.


[Manjulika Gautam] M [A]


[Sadhna Srivastava] M [J]

/cbs/